

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-532(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real Estate Scheme	...	Petitioners/Applicant
Vs		
Esthetic Builtech Pvt Ltd.	...	Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 22.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor:	Mr. Arun Kathpalia, Sr. Adv, Mr. Rakesh Sinha, Mr. Angad Varma, Adv.
For the Respondent:	Mr. Praveen K. Mittal, Adv.

ORDER

Mr. Arun Kathpalia learned counsel for the Financial Creditor has filed an application along with a deed of settlement dated 16.04.2019 and prayed for withdrawal of the petition at this stage. According to Mr. Arun Kathpalia the terms of settlement are to be fulfilled in the months to come and in case there is a default on the part of the Corporate Debtor, liberty be granted to file appropriate application.



Notice of the application Mr. Mittal learned counsel for the Corporate Debtor accepts notice.

Having heard learned counsel we are of the view that the matter has been amicably settled and accordingly the company petition is dismissed as withdrawn with liberty in terms of the prayer made.

It is needless to observe with the Corporate Debtor shall be bound by the terms of the settlement.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)